

**Central Administrative Tribunal  
Principal Bench**

**OA No.1932/2016**

New Delhi this the 1<sup>st</sup> day of June, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

Bhajani Ram Meena, IPS,  
Aged 51 years,  
S/o Shri J.R. Meena,  
R/o H.No.D-6/6099/1 Vasant Kunj,  
New Delhi-110070

-Applicant

(By Advocates: Dr. K.S. Chauhan, Mr. Murari Lal & Mr. Ajit Kumar Ekka)

**VERSUS**

1. Union of India,  
Through its Secretary,  
Ministry of Home Affairs,  
(Union Territories Section)  
North Block,  
New Delhi-110 001
2. Central Vigilance Commission,  
Through its Commissioner/Secretary,  
Satarakta Bhawan, INA,  
New Delhi-110 023
3. Govt. of NCT of Delhi,  
Through its Chief Secretary,  
Govt. of NCT of Delhi,  
New Secretariat, IP Estate,  
New Delhi-110002
4. New Delhi Municipal Corporation,  
Through its Chairman,  
Palika Kendra,  
New Delhi-110001
5. South Delhi Municipal Corporation,  
Through its Commissioner,  
Dr. SPM Civic Centre (22<sup>nd</sup> Floor)  
JLN Marg, New Delhi-110002

-Respondents

**ORDER (Oral)****Justice M.S. Sullar Member (J):**

At the very outset, learned counsel intends to withdraw the O.A. to enable the applicant to file fresh OA at subsequent appropriate stage.

2. Therefore, the OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

**(Dr. B.K. Sinha)  
Member (A)**

**(Justice M.S. Sullar)  
Member (J)**

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